

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/104/ND/2024

IN THE MATTER OF:

Aasra Projects Private Limited	...	Applicant
Versus		
Mehak Infrastructure Private Limited	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 06.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mrinal Harish Vardhan, Mr. Kailesh Ram, Adv.

For the Respondent : Ms. Shivani Jaiswal, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through VC and submitted that he has already filed the reply, however it is not on board. Let steps be taken to cure the defects, if any, and take necessary steps to upload the same on the DMS portal within three days from today. Ld. Counsel for the Applicant seeks time to file rejoinder. One week time is granted for filing rejoinder. List the matter on **31.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)